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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.

Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT NOTIFICATION

The 20th June 1945

No. 2831-Poll.—The following notification, issued by the Government of India, Legislative Department, is republished for general information.

By order of the Governor

R. A. E. WILLIAMS

Chief Secretary to Government

Simla, 22nd November 1944

No. F.244/44-C.&G.(Judl.)—In exercise of the powers conferred by sub-section (1) of section 549 of the Code of Criminal Procedure, 1898 (Act V of 1898), the Central Government is pleased to direct that the following further amendment shall be made in the rules published with the notification of the Government of India in the Home Department, No. F.102/35-Judicial, dated the 12th March 1935, namely:—

In rule 6 of the said rules, for the words "flag officer Commanding, Royal Indian Navy" the following shall be substituted, namely:—

"Flag Officer Commanding, Royal Indian Navy, of the Flag Officer, Bombay, or the Commodore, Bay of Bengal."

H. D. BENJAMIN

Addl. Dy. Secy. to the Govt. of India

COMMERCE AND LABOUR DEPARTMENT NOTIFICATIONS

The 19th June 1945

No. 2723-Com.—The following notifications, issued by the Government of India in the Department of Commerce, are republished for general information.

By order of the Governor

J. E. MAHER

Secretary to Government

New Delhi, 5th May 1945

ENEMY TRADING

PERMIT

No. 102(3)-E.T.(B)/45—In exercise of the powers conferred by clause (a) of the proviso to sub-rule (1) of rule 98 and rule 99 of the Defence of India Rules, the Central Government is pleased—

(i) to authorise all persons in British India to have commercial financial or other intercourse or dealings with Messrs. Kothari Motor Company (Burma) Limited, Calcutta, and

(ii) to direct that, any transactions in India between the said company and any other person or authority, whether entered into before or after the date of this notification, shall be as effective for the purpose of conferring rights and remedies on the parties to those transactions or on persons claiming under them as if the said company had been incorporated at a place other than in enemy territory.

K. K. CHETTUR

Joint Secy. to the Govt. of India

New Delhi, 26th May 1945

ENEMY TRADING

PERMIT

No. 102(7)-E.T.(B)/45—In exercise of the powers conferred by clause (a) of the proviso to sub-rule (1) of rule 98 and rule 99 of the Defence of India Rules, the Central Government is pleased—

(i) to authorise all persons in British India to have commercial, financial or other intercourse or dealings with Messrs. Row & Co., Ltd., Calcutta, and

(ii) to direct that any transactions in British India between the said company and any other person or authority whether entered into before or after the date of this

notification, shall be as effective for the purpose of conferring rights and remedies on the parties to those transactions or on persons claiming under them as if the said company had been incorporated in a place other than in enemy territory.

K. K. CHETTUR

Deputy Secy. to the Govt. of India

The 20th June 1945

No. 2735-Com.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor

J. E. MAHER

Secretary to Government

IMPORT TRADE CONTROL

New Delhi, 12th May 1945

No. 3-I.T.C./45—In exercise of the powers conferred by sub-rule (3) of Rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Schedule annexed to the Notification of the Government of India in the Department of Commerce No. 23-I.T.C./43, dated the 1st July 1943:—

In Part I of the said Schedule, after serial No. 40 the following shall be added:—

40-A. Iron and Steel Scrap, including defective cuttings and remelting scrap. 63

K. K. CHETTUR

Dy. Secy. to the Govt. of India

The 20th June 1945

No. 2736-Com.—The following notification issued by the Government of India in the Commerce Department is republished for general information.

By order of the Governor

J. E. MAHER

Secretary to Government

COMMERCE-WAR

New Delhi, 17th March 1945

No. 91-C. W. (1)/44—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules the Central Government is pleased to direct that the following further amendments shall be made in the Notification of the Government of India in the Department of Commerce No. 91-C. W. (1)/44, dated the 29th January 1944 (republished under No. 91-C. W. (1)/44, dated the 26th August 1944), namely—

In the Schedule annexed to the said notification—

I. In Part A—

(a) After entry (iii) in item 5, the following shall be inserted, namely—

"(iv) of rubber"

(b) for entries (iii) and (iv) of item 15A, the following entries shall be substituted, namely—

(iii) hide cuttings [or trimmings]

(iv) bone sinews, and

(v) Chrome shavings, picker waste and dry pieces in hair.

(c) in item 25, after entry (ii), the following shall be inserted, namely—

"(iia) Fluorspar"

II. In Part C, in item 22 after the words "rubber soles", the following shall be inserted namely:—

"but excluding rubber belting for machinery"

III. In Part D, after entry (ii) of item 5A, the following shall be inserted, namely:—

"(iii) tiles and bricks"

IV. In Part E—

In item 8, entry (viii) shall be omitted

Y. N. SUKTHANKAR

Joint Secy. to the Govt. of India

LAW DEPARTMENT
NOTIFICATION

The 19th June 1945

No. 2714-L.R.—The following ordinance promulgated by the Governor-General is hereby republished for general information.

By order of the Governor
J. E. MAHER

Secretary to Government

GOVERNMENT OF INDIA

New Delhi, 9th June 1945

ORDINANCE No. XIX OF 1945

AN

ORDINANCE

temporarily to amend the Reserve Bank of India Act, 1934

WHEREAS an emergency has arisen which renders it necessary temporarily to amend the Reserve Bank of India Act, 1934 (II of 1934), for the purposes hereinafter appearing, and to make certain consequential provision;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5. c. 2), the Governor-General is pleased to make and promulgate the following Ordinance:—

1. Short title and commencement—(1) This Ordinance may be called the Reserve Bank of India (Temporary Amendment) Ordinance, 1945.

(2) It shall come into force at once.

2. Temporary amendment of Act II of 1934—So long as this Ordinance remains in force, the Reserve Bank of India Act, 1934, shall have effect subject to the following provisions, namely:—

(1) In clauses (1) and (5) of section 17, after the words "Government of Burma" the words "the British Military Administration, Burma," shall be deemed to be inserted.

(2) After section 20 the following section shall be deemed to be inserted, namely:—

20A. Transaction of business for British Military Administration, Burma—

(1) Notwithstanding anything contained in this Act, the Bank may—

(a) accept monies for account of the British Military Administration, Burma, make payments up to the amount standing to the credit of its account, carry out its exchange, remittance and other banking operations, and generally afford to it similar facilities to those which the Bank affords to the Central Government;

(b) perform such functions and exercise such powers in relation to the currency and coinage of Burma and in relation to other business of the British Military Administration, Burma (being business similar to that in respect of which the Bank is required or enabled under this Act to perform functions or exercise powers) as the British Military Administration, Burma, may from time to time authorise it to perform or exercise.

(2) For performing such functions and exercising such powers as are referred to in sub-section (1) on the authority or on behalf of the British Military Administration, Burma, the Bank shall receive from the British Military Administration, Burma, such remuneration as may be agreed upon between the Bank and the said Administration."

3. Interpretation of certain provisions—The references to Government in clause (i) of sub-section (1) of section 10 of the Imperial Bank of India Act, 1920 (XLVII of 1920), and in that portion of the agreement made in pursuance of section 45 of the Reserve Bank of India Act, 1934 (II of 1934) between the Reserve Bank of India and the Imperial Bank of India which corresponds to paragraph 2 of the Third Schedule to the last-mentioned Act, shall be construed as including reference to the British Military Administration, Burma.

WAVELL

Viceroy and Governor-General

DEPARTMENT OF SUPPLY AND TRANSPORT
NOTIFICATIONS

The 15th June 1945

No. 577-T.—The following notification, issued by the Government of Orissa in the War Transport Department, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 19th May 1945

No. 7-LV(8)/45—In exercise of the powers conferred by clause 11 of the Civil Motor Cycles Control Order, 1945,

the Central Government is pleased to exempt motor cycles released by the Central Government in the War Transport Department direct from Military Depots for civil use from the provisions of the said Order.

R. B. ELWIN

Joint Secy. to the Govt. of India

The 16th June 1945

No. 14440-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 21st May 1945

No. 308-PA(64)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Paper Price Control Order, 1944, namely:—

I. In the said Order—

(1) To clause 4, the following proviso shall be added, namely:—

"Provided that the controlled mill price for Bank paper, Bond paper and Ledger paper (including Azurelaid) specified in items (g) and (h) under "1—Writing and Printing (except Newsprint) papers" in Schedule I shall be applicable to these qualities only subject to the following conditions:—

(i) That the qualities shall conform to the following specifications:—

	Bank and Bond	Ledger (including Azurelaid)
Size—	18" × 23", 14½" × 18½" and 16½" × 21"	Any size
Substance—	Minimum 18" × 23", 14 lbs., 500's. Maximum 18" × 23", 18 lbs. 500's.	Minimum 17½" × 22½", 17 lbs., 500's. Maximum 17½" × 22½", 34 lbs., 500's.
Ash Content—	Maximum 5 per cent	Maximum 5 per cent
Brust—	Minimum 5 points (Mullen) above the Demy weight in lbs. as a result of 6 Mullen tests.	Minimum 5 points (Mullen) above the Demy weight in lbs. as a result of 6 Mullen tests.

(ii) That each sheet in a ream is water-marked with a device which was in use prior to 1st January 1942.

(iii) That the qualities are registered with the Paper Controller, India. For this purpose application in writing should be made to the Paper Controller, India, forwarding samples of each quality, together with copies of the label to be used on the outer packing of reams of that quality. The Paper Controller, India, if he is satisfied that the quality conforms to the conditions mentioned under (i) and (ii) above, shall register the quality and allot to it a registered number, provided that if after registration, he finds that the quality supplied to the market does not conform to the conditions specified in this clause, he may cancel the registration.

(2) In clause 6A—

(a) in sub-clause (e), for the words "other case; and" the words "other case;" shall be substituted;

(b) in sub-clause (f), after the word "manufacture" the word "and" shall be inserted;

(c) after sub-clause (f), the following sub-clause shall be inserted, namely:—

"(g) In the case of Bank paper, Bond paper and Ledger paper (including Azurelaid) conforming to the conditions specified in the proviso to clause 4, a facsimile of the water-mark appearing on each sheet in a ream and the registered number of the quality allotted by the Paper Controller, India."

II. In Schedule I appended to the said Order—

(1) Under "1—Writing and Printing (except Newsprint) papers" after item (f), the following items shall be inserted, namely:—

(g) White Bank paper, Bond paper and white or coloured Ledger paper (including Azurelaid) conforming to the conditions specified in the proviso to clause 4 ... 0-12-0.

(h) Coloured Bank paper and Bond paper conforming to the conditions specified in the proviso to clause 4 ... 0-13-0.

(2) In column (1) under "1—Writing and Printing (except Newsprint) papers", in items (5) and (6), after the figures and words "51 to 75 per cent Rag furnish" and "76 to 100 per cent Rag furnish", respectively, the words, figures and letters "having a maximum ash content of 5 per cent and minimum burst specification of 5 points (Mullen) above the Demy weight in lbs. as a result of 6 Mullen tests" shall be inserted.

B. N. KAUL

Deputy Secy. to the Govt. of India

The 20th June 1945

No. 14741-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

No. 308-P.A.(106)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Paper Price Control Order, 1944, namely:—

In the said Order,—

(1) In clause 6B, after the word "sell" the words "or stock for sale" shall be inserted,

(2) To clause 6B the following proviso shall be added, namely:—

"Provided that a Provincial Government may, at their discretion, extend the date up to the 30th June 1945."

B. N. KAUL

Dy. Secy. to Govt. of India

The 20th June 1945

No. 14743-S.T.—The following press note, issued by the Government of India in the Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

FURTHER RELAXATIONS UNDER PAPER CONTROL (ECONOMY) ORDER, 1944

New Delhi, 3rd June 1945

The Government of India have, by a notification in the *Gazette of India Extraordinary*, dated the 4th June 1945 made certain amendments to the Paper Control (Economy) Order, 1944. The more important of these amendments are:—

(i) General permission has been given to associations, societies and other institutions to consume a quantity of paper not exceeding 50 lbs. per year, for the printing and distribution of annual reports, agendas of meetings, balance sheets and accounts, etc.

(ii) General permission has also been granted to print pocket diaries not exceeding 4" x 3½" but providing one page to a date instead of the existing requirements of providing for not less than three dates to a page.

(iii) Hand-made paper has been excluded from the provisions of the Paper Control (Economy Order), 1944 excepting those applicable to newspapers and periodical.

(iv) The Paper Controller, India, has been authorised to permit in suitable cases consumption of paper by printing presses and manufacturers of articles from paper in excess of their quarterly quota subject to adjustment in subsequent quarters.

2. The powers delegated to the Paper Controller, India, have in most cases also been delegated to the Provincial Paper Controllers.

3. A further notification amending the Paper Price Control Order, 1944, has been issued which prohibits the stocking of unlabelled paper for sale. So far only the actual sale of unlabelled paper was prohibited.

The 20th June 1945

No. 14778-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 4th June 1945

No. 300-PA(9)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Paper Control (Economy) Order, 1944, namely:—

In the said Order—

(1) To sub-clause (c) of clause 11, the following proviso shall be added, namely:—

"Provided that a quantity of paper not exceeding 50 lbs. may be consumed in a calendar year by an association, society or other institution for the purpose of printing and distributing annual reports, agendas, balance sheets, accounts and other publications of a similar nature."

(2) To clause 16 the following further provisos shall be added, namely:—

"Provided also that the Paper Controller may allow any keeper of a printing press to consume during any quarter paper other than newsprint in excess of the limit prescribed above, so however that his total annual consumption does not exceed the quantity permitted in accordance with the provisions of this clause:

Provided also that the quantity of paper which a person other than a printing press, a publisher of books, a manufacturer of articles from paper, and a proprietor or publisher of a newspaper, who started business after the year 1943, may be allowed by the Paper Controller to get printed, shall be in excess of the quantity permitted under this clause."

(3) In clauses 16, 21 and 28 the words, figures and letters "or 250 lbs. whichever is less," shall be omitted.

(4) To clause 16A the following shall be added, namely:—

"unless the Paper Controller otherwise directs."

(5) After clause 16A the following clause shall be inserted, namely:—

"16B. The Central Government may by an order in writing reduce or cancel the quantity of paper other than newsprint which the keeper of a printing press may be entitled to consume or otherwise dispose of under clause 16. The Central Government may also direct that the quantity of paper permitted to be consumed in accordance with clause 16A for any customer of a printing press shall be reduced or cancelled."

(6) After clause 21 the following clause shall be inserted, namely:—

"21A. The Central Government may by an order in writing reduce or cancel the quantity of paper other than newsprint which a publisher of books may be entitled to consume under clause 21."

(7) To clause 28 the following proviso shall be added, namely:—

"Provided also that the Paper Controller may allow a manufacturer of exercise books, account books, articles of stationery or other articles made from paper to consume during any quarter paper other than newsprint in excess of the limit prescribed above, so however that his total annual consumption does not exceed the quantity permitted in accordance with the provisions of this clause."

(8) After clause 28, the following clause shall be inserted, namely:—

"28A. The Central Government may by an order in writing reduce or cancel the quantity of paper other than newsprint which a person who manufactures exercise books, account books, articles of stationery or other articles made from paper may be entitled to consume or otherwise dispose of under clause 28."

(9) To sub-clause (2) of clause 35 the following proviso shall be added, namely:—

"Provided that the Paper Controller may authorise any person carrying on business as a banker to supply to his constituents any cheque forms whether loose or in the form of booklets exceeding the size prescribed in this clause if they were printed before the 12th June 1944."

(10) To clause 36 the following proviso shall be added, namely:—

"Provided further that the Paper Controller may authorise any person to use any letter paper whether in sheets or pads exceeding the size prescribed in this clause if the stock of such letter paper was acquired by him before the 12th June 1944."

(11) In sub-clause (g) (i) of clause 38, for the words and figures "entries for less than 3 dates on one page", the words "more than one page to a date" shall be substituted.

(12) After sub-clause (2) of clause 40, the following sub-clause shall be inserted, namely:—

"(3) The provisions of clauses 11 to 38 shall not apply to hand-made paper."

With reference to sub-rule (1) of rule 119 of the Defence of India Rules, the Central Government is pleased to direct—

(a) that the above general order shall be published in the *Gazette of India*; and

(b) that a Press Note giving an indication of the nature of the amendments made shall be issued.

B. N. KAUL

Deputy Secretary to the Govt. of India

The 20th June 1945

No. 14780-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 2nd June 1945

No. 1-DM(1)/II/45—In exercise of the powers conferred by sub-rule 2 of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Drugs Control Order, 1943:

Provided that the amendments made in Schedule A, in so far as they have the effect of reducing the ceiling prices of any drug, or of specifying any drug in the Schedule for the first time shall have effect only from the 2nd July 1945.

AMENDMENTS

In the said Order—

1. In part (ii) of the Schedule A—

(i) Under Allen & Hanburys, Ltd.—

against Isogel Granules—Container of—
5 oz.—

In column 2 for the figures '2-15-3' the following shall be substituted '2-11-9'.

In column 3 for the figures '3-6-0' the following shall be substituted '3-2-0'

10 oz.—

In column 2 for the figures '5-0-6' the following shall be substituted '4-14-0'.

In column 3 for the figures '5-12-0' the following shall be substituted '5-9-0'.

against Insulin "A.B."—Container of—

100 units—

In column 2 for the figures '0-15-9' the following shall be substituted '0-14-0'.

In column 3 for the figures '1-2-0' the following shall be substituted '1-0-0'.

200 units—

In column 2 for the figures '1-10-3' the following shall be substituted '1-6-0'.

In column 3 for the figures '1-14-0' the following shall be substituted '1-9-0'.

400 units—

In column 2 for the figures '2-12-9' the following shall be substituted '2-10-0'.

In column 3 for the figures '3-3-0' the following shall be substituted '3-0-0'.

against Insulin Protamine Zinc—Container of—

200 units—

In column 2 for the figures '1-13-9' the following shall be substituted '1-12-0'.

In column 3 for the figures '2-2-0' the following shall be substituted '2-0-0'.

(ii) Under Foster (H. J.) & Co.—

against Beria—

Box of—

6×1 c.c. ampoules, 2 mg.—

In column 2 for the figures '2-11-9' the following shall be substituted '2-4-9'.

In column 3 for the figures '3-2-0' the following shall be substituted '2-10-0'.

6×1 c.c. ampoules, 5 mg.—

In column 2 for the figures '3-9-0' the following shall be substituted '3-2-9'.

In column 3 for the figures '4-1-0' the following shall be substituted '3-10-0'.

6×1 c.c. ampoules, 10 mg.—

In column 2 for the figures '4-7-0' the following shall be substituted '3-12-6'.

In column 3 for the figures '5-1-0' the following shall be substituted '4-5-0'.

Phial of—

10 c.c. Solution, 10 mg.—

In column 2 for the figures '5-2-3' the following shall be substituted '2-4-9'.

In column 3 for the figures '5-14-0' the following shall be substituted '2-10-0'.

10 c.c. solution, 25 mg.—

In column 2 for the figures '9-4-9' the following shall be substituted '3-12-6'.

In column 3 for the figures '10-10-0' the following shall be substituted '4-5-0'.

10 c.c. Solution, 50 mg.—

In column 2 for the figures '11-10-6' the following shall be substituted '5-4-0'.

In column 3 for the figures '13-5-0' the following shall be substituted '6-0-0'.

Bottle of—

25×1 mg. tablets—

In column 2 for the figures '1-10-3' the following shall be substituted '0-15-9'.

In column 3 for the figures '1-14-0' the following shall be substituted '1-2-0'.

100×1 mg. tablets—

In column 2 for the figures '5-0-6' the following shall be substituted '2-4-9'.

In column 3 for the figures '5-12-0' the following shall be substituted '2-10-0'.

25×3 mg. tablets—

In column 2 for the figures '2-3-0' the following shall be substituted '1-6-9'.

In column 3 for the figures '2-8-0' the following shall be substituted '1-10-0'.

100×3 mg. tablets—

In column 2 for the figures '6-14-3' the following shall be substituted '3-8-0'.

In column 3 for the figures '7-14-0' the following shall be substituted '4-0-0'.

against Clinestrol—Bottle of—

25×0.5 mg. tablets—

In column 2 for the figures '1-6-0' the following shall be substituted '1-2-6'.

In column 3 for the figures '1-9-0' the following shall be substituted '1-5-0'.

100×0.5 mg. tablets—

In column 2 for the figures '4-2-6' the following shall be substituted '2-4-9'.

In column 3 for the figures '4-12-0' the following shall be substituted '2-10-0'.

25×1 mg. tablets—

In column 2 for the figures '1-10-3' the following shall be substituted '1-3-3'.

In column 3 for the figures '1-14-0' the following shall be substituted '1-6-0'.

100×1 mg. tablets—

In column 2 for the figures '5-0-6' the following shall be substituted '2-10-0'.

In column 3 for the figures '5-12-0' the following shall be substituted '3-0-0'.

against Derobin Powder—Tube of—

1 gm.—

In column 2 for the figures '2-3-0' the following shall be substituted '1-6-9'.

In column 3 for the figures '2-8-0' the following shall be substituted '1-10-0'.

10 gm.—

In column 2 for the figures '15-8-6' the following shall be substituted '7-4-6'.

In column 3 for the figures '17-12-0' the following shall be substituted '8-5-0'.

against Fersolate tablets—

Bottle of 100—

In column 2 for the figures '2-4-9' the following shall be substituted '1-12-0'.

In column 3 for the figures '2-10-0' the following shall be substituted '2-0-0'.

against Ostelin—Phial of

14 c.c. liquid—

In column 2 for the figures '1-13-9' the following shall be substituted '1-2-6'.

In column 3 for the figures '2-2-0' the following shall be substituted '1-5-0'.

2 oz. liquid—

In column 2 for the figures '5-8-6' the following shall be substituted '2-4-9'.

In column 3 for the figures '6-5-0' the following shall be substituted '2-10-0'.

against Septanilam—Bottle of

25×0.5 gm. tablets—

In column 2 for the figures '1-6-9' the following shall be substituted '1-2-6'.

In column 3 for the figures '1-10-0' the following shall be substituted '1-5-0'.

100×0.5 gm. tablets—
 In column 2 for the figures '4-6-0' the following shall be substituted '3-8-0'.
 In column 3 for the figures '5-0-0' the following shall be substituted '4-0-0'.
 against Viteolin—Bottle of—
 25 capsules—
 In column 2 for the figures '4-7-0' the following shall be substituted '2-4-9'.
 In column 3 for the figures '5-1-0' the following shall be substituted '2-10-0'.
 (iii) Under Gordon Woodroffe & Co. (Madras), Ltd.—
 In column 1 after "Recto-Serol 'Merz'" the brackets and words "(Recto-Thanol)" shall be inserted.
 (iv) Under Indian Health Institute & Laboratory, Ltd.—
 In column 1 for the word 'Heparex' the words and brackets 'Heparet (Heparex)' shall be substituted.
 (v) Under Madon Sons and Co.—
 Under the Sub-heading '(Laboratories Del Norte Do Espana)'.
 against Cusi Ophthalmic Ointments and Ophthalmoloses—
 Single tube—
 In column 2 for the figures '3-4-6' the following shall be substituted '2-13-6'.

In column 3 for the figures '3-12-0' the following shall be substituted '3-4-0'.
 against Cusi Dermoses—
 Anti-Impetigenous—Single tube—
 (Large)
 In column 2 for the figures '3-4-6' the following shall be substituted '2-13-6'.
 In column 3 for the figures '3-12-0' the following shall be substituted '3-4-0'.
 Anti-Eczematous—Single tube—
 (Large)
 In column 2 for the figures '3-4-6' the following shall be substituted '2-13-6'.
 In column 3 for the figures '3-12-0' the following shall be substituted '3-4-0'.
 (vi) Under Thakore & Co—
 after 'Kerolysin Ointment' in column 1 the following shall be inserted 'or Benzo-Salicylic Compound (American Packing)'.
 2. The following shall be added to Schedule A—

Part (ii)

(Proprietary medicines)

Drug and Medicines arranged according to manufacturers and importers with unit.

(1)	Price	
	Wholesale (2)	Retail (3)
British Drug Houses Ltd.— Morphine Hydrochloride—Box of 6×1/6 gr. or 1/4 gr. or 1/2 gr. ampoules.	1 13 9	2 2 0
12×1/4 gr. or 1/2 gr. ampoules	3 8 0	4 0 0
Morphine Sulphate—Box of 6×1/4 gr. or 1/2 gr. ampoules	1 13 9	2 2 0
12×1/4 gr. or 1/2 gr. ampoules	3 8 0	4 0 0

Part (iii)
(Pharmaceutical Chemicals)

Pharmaceutical Chemical with unit (1)	Price in 1 lb. original packing		Retail price in small quantities (loose)		
	Wholesale (2)	Retail (3)	$\frac{1}{2}$ lb. (4)	4 oz. (5)	1 oz. (6)
Pottassium Chlorate—1 lb. bottle	2 10 0	3 0 0	1 12 0	0 15 0	0 4 0

Part (iv)
(Infant and patent food and allied articles)

Name of food or article with unit	Wholesale price	Retail price
Similac 1 lb. tin	..	4 12 0

DHARMA VIRA
Joint Secy. to the Govt. of India

PRESS NOTE

The Cloth and Yarn (Export Control) Order, 1944, has been amended by a notification published in the *Gazette of India*, dated the 19th May 1944, providing that the standard price of cloth or yarn shall be the ex-factory domestic price fixed by the Textile Commissioner and ruling on the date of the contract entered into by the exporter with either the manufacturer or the export wholesale dealer. If, however,

the manufacturer himself is as exporter, the standard price shall be determined with reference to the date of contract between the manufacturer and the overseas importer. The amendment further provides that the seller or exporter may add to the sale price or the export price the amount of the actual freight incurred in transporting such cloth or yarn to the place at which it is delivered or shipped for export if the latter is more than 100 miles from the place of manufacture.